

के लोग सेकूलरइज्म को पूरी तरह से दिख रहे हैं। जब ऐसी बात है, तो वहां पर मीडिकल और इंजीनियरिंग सीट्स डबल करने की कोशिश आप करते, तो अच्छा होता। मैं मंत्री जी से जानना चाहता हूँ कि वे इस बारे में क्या करने वाले हैं?

श्री योगेन्द्र मकवाना: मैंने पहले ही बताया है कि मुद्दालियर कमेटी की रिपोर्ट के अनुसार वहां पर 4 सीटें होनी चाहिए लेकिन हमने वहां पर 7 सीटें दी हैं। जो बात आपने बताई है, वह सही है और वहां के लोगों की जो हालत है, उस सब को ध्यान में रख कर, just now I assure the hon'ble Member that the entire matter will be re-considered.

Inclusion of Grade I Officers of CSS in Select List for Selection Grade

*861. SHRI H. N. NANJE GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether under Rule 12 of the CSS Rules, 1962 read with Regulation No. 2(a) of the CSS (Promotion to Grade I and Selection Grade) Regulations, 1954 framed under these Rules, only permanent grade I officers of CSS with 5 years approved service in that Grade are eligible for inclusion in the Select list for Selection Grade of CSS;

(b) whether some Grade I Officers who were not permanent in the Grade at that time were included in Select List for Selection Grade of CSS issued by the previous Government in December, 1979:

(c) if so, what action Government propose to take in the matter;

(d) whether Government propose to issue necessary modifications to the said Select List excluding therefrom names of persons included therein in violation of the statutory rules and regulations and if not, the reasons therefor; and

(e) the steps contemplated to avoid recurrence of such cases?

*361. SHRI H. N. NANJE GOWDA: THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENT AFFAIRS (SHRI P. VENKATASUBBALAH): (a) Yes, Sir. However, the Regulations are of the year 1964.

(b) to (e). A Statement is laid on the Table of the House.

Statement

(b) The Select List for Selection Grade of CSS 1979 was issued in two parts—one on 7th December, 1979 and the other on 5th June, 1980. There were some officers who were eligible for confirmation from dates earlier than 1st July, 1979, the date with reference to which eligibility for consideration for inclusion in the Selection Grade was to be reckoned. Orders of their retrospective confirmation in Grade I were issued on the 14th January, 1980. In order to safeguard the interests of such officers their cases were also considered pending issue of orders of their confirmation as has been the practice in the past. However, appointment of such officers whose names figured in the said Select List to the Selection Grade of the CSS on a regular basis was not made till orders of their retrospective confirmation in Grade I were issued.

(c) Does not arise.

(d) As orders confirming the concerned officers in Grade I from dates earlier than 1st July, 1979 have already been issued the question of making any modification in the Select List does not arise.

(e) As far as possible it will be ensured that orders confirming the eligible officers in Grade I are issued before the Select List for appointment to the Selection Grade of the Service is issued in future.

SHRI H. N. NANJE GOWDA: The Minister admits that under the rules only permanent Under Secretaries are to be included in the Select List for the posts of Deputy Secretary. When there is a specific question whether any temporary officers were included in the List there is no direct answer. Is it not a fact that some temporary officers who were not, as per rules, fit to be included in the List were included because they were dealing with the files concerning Indira Gandhi. The Janata and the Lok Dal governments wanted to reward these officers for their enthusiasm shown in dealing with those files. I would like to know whether government is serious about revising this List because it includes temporary officers, much against the rules?

SHRI P. VENKATASUBBAIAH: Mr. Speaker, Sir, I am sorry to say that the hon'ble Member is not fully informed. These are not temporary officers. Their confirmation was pending. The officers who have been included in the Select List, their confirmation was being considered and it was delayed because of certain administrative reasons. It is not a fact that they were temporary officers and the Minister has gone out of his way to confirm them. They were eligible on that day for confirmation. That is why they were selected in the Select List. Some of them were working on *ad hoc* basis. Their confirmation has been done retrospectively. No rule has been violated in this connection. It has been done in accordance with the rules and the practice is in vogue over the years. I do not think these officers have been shown any undue favour. What they deserved they got.

SHRI H. N. NANJE GOWDA: My second question is this. Is it not a fact that the Secretary, Petroleum and Chemicals brought to the notice of the Cabinet Secretary in writing about the injustice meted out to two senior officers and permanent officers and

more qualified officers also, who have been sent abroad at Government cost? I ask this question because, the Central Secretariat Service is the backbone of the administration. They should not be demoralised. I am asking the Government because there are more than a dozen qualified scheduled caste and scheduled tribe candidates. They were not included in that list. Taking these things into consideration I would request the Minister not to hurry up with this, but have a review done to rectify the mistakes. It should be reviewed because certain injustice has been committed. I want to know whether the Minister would consider reviewing the list.

SHRI P. VENKATASUBBAIAH: Unfortunately in the year 1973 there were certain supersessions made in the matter of placement of certain people in the selection list. There are certain criteria laid down for people to be made eligible to be put in the selection list. In that, certain arbitrary decisions have been taken. The Employees' Association people who were aggrieved came and met me and I said that justice would be done. I would like to inform the hon. House that we were able to provide for 13 officers to be included in the selection list. That injustice, if any, was done when the Janata Party government was in power. We are trying to rectify the supersession which has been made. We are at it. It will be constantly reviewed.

SHRI M. ARUNACHALAM: I would like to know from the Minister, is it not a fact that no Scheduled Caste and Scheduled Tribe officer was included in the selection list of 55 officers and 5 scheduled caste and scheduled tribe officers were superseded even though they were in the zone of consideration? Number two is this: May I know whether the Minister will include scheduled caste and scheduled tribe candidates at least in future?

SHRI P. VENKATASUBBAIAH: The claims of the scheduled castes and

scheduled tribes were never overlooked and shall not be overlooked under the Prime-Ministership of Shrimati Indira Gandhi. In this case, no justifiable claim has been overlooked. We are constantly at watch. In the matter of placement of officers in the selection list, we have made it clear that in the matter of reviewing the case of scheduled caste and scheduled tribe persons, more lenient view has to be taken. That has been done. No injustice has taken place. I can assure the hon. Member it has been done in this case also.

Taking over of Geovanola Binny Ltd., Cochin

*862. SHRI A. A. RAHIM:

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SHRI S. M. KRISHNA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the question of take-over of the Geovanola Binny Limited, Cochin was under the consideration of Government;

(b) if so, whether any enquiry has been completed in this regard under IDR Act;

(c) if so, what is the result thereof and when the company is likely to be taken over;

(d) whether it is a fact that the Company is closed for the past two years and assets are being siphoned out to defraud the Public Financial Institutions including Canara Bank which have different investments in the Company worth about three to four crores of rupees; and

(e) if so, what expeditious action is being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) The Committee appointed under Section 15 of the Industries (Development and Regulation) Act, 1951, has

since completed its investigation and submitted a report.

(c) No follow-up action could be taken on the Report of the Committee as it was brought to the notice of Government that some of the creditors of the company has initiated liquidation proceedings in the High Court of Kerala for realisation of their dues.

(d) The Company is under lock-out from 5th March, 1979 till date.

(e) Further action will be taken in consultation with the Government of Kerala.

SHRI A. A. RAHIM: Will the hon. Minister inform the House of at least some important facts about the investigation concerning the assets and debts and about the present condition of the machinery?

SHRI CHARANJIT CHANANA: In the interest of take over of the company and management of the company the proceedings of the report should not be made public.

SHRI A. A. RAHIM: This being one of the best machine-tool shops with sophisticated machinery in the country and also having very high employment potential, may I know whether Government will expedite measures to take it over so that the machinery can be saved from ruin, so that we can also save the large number of families who are involved?

SHRI CHARANJIT CHANANA: The hon. Member has raised a very important issue. In view of the due importance of these issues, we have already taken up the matter with the Government of Kerala. We are only expecting a reply from them for taking further action in the matter.

SHRI XAVIER ARAKAL: There is an apparent contradiction in the points at (c) and (e), but I am not going to deal with that. I would only like to know when the report was received, what consultations the hon. Minister is having with the Government of Kerala, and how long it will take to take further action on that.